

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/020/00721/2018

Date of Order : 23-04-2019

Between :

Smt.G.Shamalatha, aged 45,  
Widow, Daughter of Late Krishnaiah Pochaiah,  
Ex-Fitter TN.No.7514, S.SC.Rlys./Sc. Gr.'C',  
R/o H.No.15/130, New Mirjalaguda,  
Secunderabad-500017. ....Applicant

AND

UOI rep by its,

1. The Divisional Railway Manager,  
S.C.Railway, Sanchalan Bhavan,  
Secunderabad Division, Secunderabad.
2. The SR. Divisional Personnel officer,  
S.C.Railway, Secunderabad Division,  
Secunderabad. ....Respondents

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Counsel for the Applicant: Mr. G. S. Rao

Counsel for the Respondents : Mrs. A. P. Lakshmi, SC for Rlys

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CORAM :

THE HON'BLE MR.V.AJAYKUMAR, JUDICIAL MEMBER

(Oral Order per Hon'ble Mr. V. Ajay Kumar, Judicial Member)

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Heard Mr. G. Pavana Murthy, proxy counsel for Mr. G. S. Rao, learned counsel for the applicant and Mr. A. P. Lakshmi, learned Standing Counsel for Respondents.

2. When this matter is taken up for hearing, the Respondents submitted that they have passed an order on 15.6.2018, ie even before the applicant filed the OA, rejecting the applicant's representation and hence the O.A becomes infructuous.

3. However, the applicant's counsel submitted that the said order was not communicated to the applicant before filing of the O.A and accordingly seeks liberty to challenge the said order, in accordance with law.

4. In the circumstances, the OA is disposed of by permitting the applicant to challenge the order dated 15.06.2018 where under the representation of the applicant was rejected by the Respondents, in accordance with law.

5. No order as to costs.

(V.AJAYKUMAR)  
JUDICIAL MEMBER

Dated : 23<sup>rd</sup> April, 2019.  
Dictated in Open Court.

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